

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.
Review Petition No.92/96 in
Original Application No.387/96.

Thursday , this the 9th day of January, 1997.

Coram: Hon'ble Shri B.S.Hegde, Member(J).

B.R.Joshi,
Room No.739/158,
Sant Tukaram Nagar,
Pimpri,
Pune - 18. ... Applicant.
(By Advocate Shri S.D.Dahiwal)
V/s.

1. The Union of India,
through the Secretary,
Railway Board, Rail Bhavan,
New Delhi.
2. The Divisional Railway Manager,
(P) Central Railway Engineering
Section,
Bombay V.T.
3. The Assistant Engineer (M)
Central Railway,
Pune - 411 001. ... Respondents.
(By Advocate Shri R.K.Shetty).

ORDER ON REVIEW PETITION

(Per Shri B.S.Hegde, Member(J))

Heard Shri S.D.Dahiwal, counsel for the applicant
and Shri R.K.Shetty, counsel for the Respondents.

2. The applicant has filed a Review Petition viz.
R.P. No.92/96, stating that the order passed by the
Tribunal dt. 25.4.1996 be recalled. After hearing
the learned counsel for the parties the order passed
on 25.4.1996 is recalled. During the course of
hearing the counsel for the respondents submitted
that the respondents are agreed to pay a sum of
Rs.279/- to the applicant within a period of four

Am

weeks from the date of receipt of this order.

3. In the facts and circumstances of the case both R.P. and O.A. are disposed of.


(B.S. HEGDE)
MEMBER (J).

B.